

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 9374/2020

(Arising out of impugned final judgment and order dated 04-08-2020 in WP No. 13203/2020 passed by the High Court of Andhra Pradesh at Amravati)

THE STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

RAJADHANI RYTU PARIRAKSHANA SAMITHI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.74259/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74936/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-08-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDIRA BANERJEEFor Petitioner(s) Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Atmaram Nadkarni, Sr. Adv.
Mr. S. Niranjan Reddy, Sr. Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Mr. Polanki Gowtham, Adv.
Mr. Krishna Dev J, Adv.
Mr. Amitabh Sinha, Adv.For Respondent(s)
Mr. Parmatma Singh, AOR

Mr. Shyam Divan, Sr. Adv
Mr. Aditya Swarup, Adv.
Mr. Sanjay Suraneni, Adv.
Mr. Govind Manoharan, Adv.
Mr. Rajat Sehgal, AORUPON hearing the counsel the Court made the following
O R D E RThe matter be listed before a Bench of which one of us
(Rohinton Fali Nariman, J.) is not a member.(NIDHI AHUJA)
AR-cum-PS(NISHA TRIPATHI)
BRANCH OFFICER